

( Email )

From,

District Magistrate  
Ambedkar Nagar.

To,

The Deputy Registrar (Judicial),  
National Green Tribunal,  
Principal Bench,  
New Delhi-110001

Letter No.: S 69 / खनन अनुभाग / हरित अधिकरण / 2024 Date: 19 February 2024  
Sub.: Submission of Joint committee report in compliance of order dated 18.12.2023 passed by Hon'ble National Green Tribunal, Principal Bench, New Delhi in O.A. No. 719/2023 in the matter of In re: News item appearing in Hindustan dated 22.11.2023 titled "माफियाओं को किसी का डर नहीं, इस जिले में बैरोकटोक हो रहा अवैध खनन" .

Hon'ble Sir,

Kindly refer the subject mentioned above. In compliance of order dated 18.12.2023 passed by Hon'ble National Green Tribunal, Principal Bench, New Delhi in O.A. No. 719/2023 in the matter of In re: News item appearing in Hindustan dated 22.11.2023 titled "माफियाओं को किसी का डर नहीं, इस जिले में बैरोकटोक हो रहा अवैध खनन" the joint Committee report is enclosed herewith for your kind perusal and further necessary action, Please .

**Enclosures:** As above

Sincerely Yours

(Avinash Singh)  
District Magistrate  
Ambedkar Nagar**Copy to: Following for necessary action:-**

1. Chief Environment Officer (Circle-6), U.P. Pollution Control Board, Lucknow.
2. Regional officer, U.P. Pollution Control Board, Ayodhya.

District Magistrate  
Ambedkar Nagar

**Joint Inspection Report of Mining Activities at Ambedkar Nagar  
in the matter of**

**In re: News item appearing in Hindustan dated 22.11.2023 titled “ माफियाओं को  
किसी का डर नहीं, इस जिले में बेरोकटोक हो रहा अवैध खनन “**

**In**

**Original Application No. 719/2023**

**A. Background**

Hon'ble National Green Tribunal, Principal Bench, New Delhi vide its order dated 18.12.2023 in the matter of In re: News item appearing in Hindustan dated 22.11.2023 titled “ माफियाओं को किसी का डर नहीं, इस जिले में बेरोकटोक हो रहा अवैध खनन “ (Original Application No. 719/2023) directed for visit the site, collect relevant information and submit a factual report. Relevant para of Hon'ble NGT order is as under-

*“...2. In our view, the allegations made in the above report, do give rise to substantial question relating to environment arising from implementation of Scheduled Enactment under NGT Act, 2010 but before taking any further action in the matter, we find it appropriate to call for a factual report by constituting a joint Committee comprising: -*

- i. District Magistrate, District Ambedkar Nagar*
- ii. State Pollution Control Board*
- iii. Central Pollution Control Board*
- iv. Regional Office, MoEF&CC, Lucknow*

*3. District Magistrate, District Ambedkar Nagar shall be the nodal agency for coordination and compliance.*

*4. The above Committee shall visit the site, collect relevant information and submit a factual report within two months by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.*

*5. A copy of this order be forwarded to District Magistrate, District Ambedkar Nagar, SPCB, CPCB and Integrated Regional Office, MoEF&CC, Lucknow by e-mail for compliance.*

*6. List this matter on 23.02.2024. “*

Copy of the reference NGT order is annexed as **annexure no. 1.**

*Reno*

*Pratap*

*orde*

*Ing*

In compliance of reference NGT order, following members were nominated from the concern departments:

1. Dr. Sadanand Gupta, Additional District Magistrate (Finance & Revenue), Ambedkar Nagar
2. Dr. Preeti Tripathi, Scientist.'D.' Ministry of Environment, Forest and Climate Change, Regional office, Lucknow
3. Sh. Runa Oraon, Scientist-D, Central Pollution Control Board, Lucknow
4. Dr. T. N. Singh, Regional Officer, UPPCB, Ayodhya

Meeting of the committee was carried out through VC on 24.01.2024 and subsequently, site visit of the mining sites was proposed on 29.01.2024. Minutes of meeting is annexed as **Annexure-2**.

B. The visit of mining areas in question was carried out by the committee on 29.01.2024 alongwith (Please mention name of the officer), Mining Officer, Ambedkar Nagar. The following mining areas were visited by the committee as per reference NGT order:

1. Village- Majha Ismailpur Beldaha, Tehsil-Tanda, District-Ambedkar Nagar
2. Village- Ajmeri Badshahpur, Tehsil-Tanda, District-Ambedkar Nagar
3. Village-Majha Vargi Nizampur, Tehsil-Tanda, District-Ambedkar Nagar
4. Village-Isauri Nasirpur, Tehsil-Aalapur, District-Ambedkar Nagar
5. Village- Majha Faridpur Tappa Haveli, Tehsil-Aalapur, District-Ambedkar Nagar

C. All above mining sites are located on River Ghaghra/Saryu. Salient observation as per NGT order, recommendation/conclusion based on site inspection and available records are summarized as under:

**1. Village- Majha Ismailpur Beldaha, Tehsil-Tanda, District-Ambedkar Nagar**

- 1.1. The lease is located at Gata No. 4 kha and having total area of 3.421 hectares. The mining area is situated on River Ghaghra/Saryu.
- 1.2. During inspection, mining operation was not observed at the site. It was informed by Mining Department that mining operation is closed since 19.12.2018 due to non-submission of royalty. At site, local villagers also informed to joint committee that no mining activity had been carried out since more than 05 years.

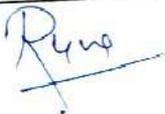
*Runa*

*Preeti*

*TSN*

*Dr*

- 1.3. The mining lease was granted to Sh. Gaurav Singh, S/o-Vindhyachal Singh, Village-Dulhupur, Tehsil-Jalalpur, District-Ambedkar Nagar as per auction notice dated 04.09.2017.
- 1.4. Letter of Intent (LoI) was issued by the District Administration to the Project Proponent on 28.10.2017. The LoI was issued for 3.421 hectares mine lease area for the period of 5 years. As per auction notice, the estimated quantity of ordinary sand was 82104 cubic meter per annum.
- 1.5. The Project Proponent had obtained Environmental Clearance (EC) from District Level Environment Impact Assessment Authority (DEIAA) on 16.01.2018. Copy of EC is annexed as **Annexure No. -3**.
- 1.6. The lease deed was signed between PP and District Administration for excavation of sand on 24.01.2018 and mining was started on 24.01.2018.
- 1.7. As per portal of Directorate of Geology and Mining, Uttar Pradesh, total 70989 cubic meter ordinary sand has been excavated by project proponent since mining started against permitted quantity of 82104 cubic meter (as per deed).
- 1.8. The mining activity was carried out without obtaining CTE and CTO from UPPCB.
- 2. Village- Ajmeri Badshahpur, Tehsil-Tanda, District-Ambedkar Nagar**
- 2.1. The lease is located at Gata No. 830 mi, 831 mi, 832 mi and having total area of 5.50 hectares. The mining area is situated on River Ghaghra/Saryu.
- 2.2. During inspection, it was observed that mining operation has not been carried out. It is informed by Mining Department that mining operation is closed since 29.06.2020 due to non-submission of royalty. Local villagers also informed, that no mining activity is being carried out since more than 03 years.
- 2.3. The mining lease was granted to Sh. Shiv Prasad Chaudhary, S/o-Shri Rampher, Village-Jaipurwa, Gandhi Nagar, District-Ambedkar Nagar as per auction notice dated 22.05.2018.
- 2.4. Letter of Intent (LoI) was issued by the District Administration to the Project Proponent on 19.06.2018. The LoI was issued for 5.50 hectares mining lease area for the period of 5 years. As per auction notice, the estimated quantity of ordinary sand is 93500 cubic meter per annum.
- 2.5. The Project Proponent has obtained Environmental Clearance (EC) from State Level Environment Impact Assessment Authority (SEIAA) on 18.12.2018. Copy of EC is annexed as **Annexure No. -4**.






- 2.6. The lease deed was signed between PP and District Administration for excavation of sand on 03.01.2019 and mining had been started on 03.01.2019.
- 2.7. As per portal of Directorate of Geology and Mining, Uttar Pradesh, total 40059 cubic meter ordinary sand has been excavated by project proponent since mining started against permitted quantity of 93500 cubic meter (as per deed).
- 2.8. The mining activity was carried out without obtaining CTE and CTO from UPPCB.

### 3. Village-Majha Vargi Nizampur, Tehsil-Tanda, District-Ambedkar Nagar

- 3.1. The lease is located at Gata No. 24 mi and having total area of 5.05 hectares. The mining area is situated on River Ghaghra/Saryu.
- 3.2. During inspection, it was observed that mining operation has not been carried out. It is informed by mining department that mining operation is closed since 22.07.2021 due to non-submission of royalty. Local villagers also informed, that no mining activity is carried out since more than 02 years.
- 3.3. The mining lease was granted to Sh. Rambahadur, S/o-Vishesar, Village-Chaubeypur, Chakrasoolpur, Nawabganj, Tehsil-Tarabganj, District-Ambedkar Nagar as per e-auction notice dated 04.09.2017.
- 3.4. Letter of Intent (LoI) was issued by the District Administration to the Project Proponent on 08.11.2017. The LoI was issued for 5.05 hectares mine lease area for the period of 5 years. As per auction notice, the estimated quantity of ordinary sand is 1,21,200 cubic meter per annum.
- 3.5. The Project Proponent has obtained Environmental Clearance (EC) from State Level Environment Impact Assessment Authority (SEIAA) on 23.01.2018. Copy of EC is annexed as **Annexure No. -5**.
- 3.6. The lease deed has been signed between PP and District Administration for excavation of sand on 27.01.2018 and mining has been started on 27.01.2018.
- 3.7. As per portal of Directorate of Geology and Mining, Uttar Pradesh, total 265036 cubic meter ordinary sand has been excavated by project proponent since mining started as against permitted quantity of 484800 cubic meter (as per deed).
- 3.8. The mining activity was carried out without obtaining CTO from UPPCB.

### 4. Village-Isauri Nasirpur, Tehsil-Aalapur, District-Ambedkar Nagar

- 4.1. The lease is located at Gata No. 01 mi and having total area of 7.5 hectares. The mining area is situated on River Ghaghra/Saryu.

*Rms*

*Pratap*

*00/2*

*leg*

- 4.2. Earlier, the mining lease for ordinary sand was granted to Sh. Ajay Kumar, S/o- Jaiprakash, Village-Ishwar Nagar, Iltefganj, Tehsil-Tanda, District-Ambedkar Nagar as per e-auction notice dated 27.02.2018 for 05 years and 7.5 hectares. LOI was issued on 24.04.2018 for 112500 cubic meter.
- 4.3. EC was granted to the PP on 26.10.2018 and the lease deed has been signed between PP and District Administration for excavation of sand on 19.12. 2018. The District Administration has closed mining activity on 29.06.2020 due to non-submission of royalty. As per portal of Directorate of Geology and Mining, Uttar Pradesh, total 52743 cubic meter ordinary sand has been excavated by project proponent since mining started as against permitted quantity of 225000 cubic meter (as per deed).
- 4.4. The earlier mining activity was carried out without obtaining CTE and CTO from UPPCB.
- 4.5. During inspection, the mining project was found in operational phase. The present mining lease is granted to M/s Jaiswal Rice Dal and Oil Mill, Proprietor- Ramji Jaiswal, Marwatia Bansi Road, Basti as per e-auction notice dated 09.05.2022.
- 4.6. Letter of Intent (LoI) was issued by the District Administration to the Project Proponent on 11.07.2022. The LoI was issued for 7.5 hectares mine lease area for the period of 5 years. As per auction notice, the estimated quantity of ordinary sand is 75,000 cubic meter per annum.
- 4.7. The Project Proponent (PP) has obtained Environmental Clearance (EC) from State Level Environment Impact Assessment Authority (SEIAA) on 20.11.2023. Copy of EC is annexed as **Annexure No. -6**.
- 4.8. The lease deed has been signed between PP and District Administration for excavation of sand on 16.01.2024 and mining has been started on 16.01.2024.
- 4.9. As per portal of Directorate of Geology and Mining, Uttar Pradesh, total 3379 cubic meter (till 09.02.2024) ordinary sand has been excavated by project proponent since mining started as against permitted quantity of 75,000 cubic meter
- 4.10. During inspection, it was observed that the PP has not provided proper pillar around the mining area. The PP has installed one PTZ camera and 03 camera. During inspection, one camera was not properly operated.
- 4.11. The PP has provided motorable road for transportation of ordinary sand. The PP has not carried out sprinkling of water on road for dust suppression.
- 4.12. The CTO has been granted by UPPCB on 01.01. 2024, which is valid from 30.11.2023 to 31.12.2025. Copy of CTO is annexed as **Annexure No. -7**.

**5. Village- Majha Faridpur Tappa Haveli, Tehsil-Aalapur, District-Ambedkar Nagar**

- 5.1. The lease is located at Gata No. 1 mi and having total area of 10.5 hectares. The mining area is situated on River Ghaghra/Saryu.
- 5.2. During inspection, mining operation was not observed. It is informed by mining department that mining operation is closed since 30.12.2020. Local villagers also informed that no mining activity has been carried out since more than 03 years.
- 5.3. The mining lease was earlier granted to Sh. Ashish Kumar Jaiswal, S/o-Late Vashisth Kumar, Village-Rudhauli, District-Basti as per e-auction notice dated 27.02.2018.
- 5.4. Letter of Intent (LoI) was issued by the District Administration to the Project Proponent on 24.04.2018. The LoI was issued for 10.5 hectares mine lease area for the period of 5 years. As per auction notice, the estimated quantity of ordinary sand was 157500 cubic meter per annum.
- 5.5. The Project Proponent has obtained Environmental Clearance (EC) from State Level Environment Impact Assessment Authority (SEIAA) on 26.10.2018. Copy of EC is annexed as **Annexure No. -8**.
- 5.6. The lease deed has been signed between PP and District Administration for excavation of sand on 14.11.2018 and mining has been started on 14.11.2018.
- 5.7. As per portal of Directorate of Geology and Mining, Uttar Pradesh, total 124473 cubic meter ordinary sand has been excavated by project proponent since mining started as against permitted quantity of 472500 cubic meter (as per deed)
- 5.8. District Administration has closed mining activity on 30.12.2020 due to non-submission of royalty.
- 5.9. The mining activity was carried out without obtaining CTO from UPPCB.
- 5.10. After closing of previous mining lease, E -auction notice has been issued again by District Administration on 09.05.2022 for 10.5 hectares with estimated ordinary sand quantity of 100000 cubic meter per annum.
- 5.11. The LOI has been issued to Sh. Bablu, S/o-Sitaram, Village-Ragadganj, Kataria Yaqubpur, Tehsil-Akbarpur, District-Ambedkar Nagar. It is informed that EC has been applied in SEIAA, which is yet to be granted. Hence, mining is yet to be started.






**D. Action taken on illegal mining by District Administration:**

- a. District Magistrate has constituted a district level task force as per letter dated 23.03.2018 and latter on 11.12.2023 to prevent illegal mining/transportation, Copy of letter is annexed as **Annexure-9**.
- b. As per reference NGT order, in Development Block, Bewana, District Ambedkar Nagar, two brick kilns were seized by the authorities. In this context, Mining Department has informed that red bricks of 02 brick kiln at Village- Bewana, Tehsil- Akbarpur, District Ambedkar Nagar had been seized due to non-payment of royalty. Presently, seizer order of both brick kilns was removed after payment of royalty and directed by Mining Department to both brick kiln to not start its operation till obtaining necessary permission from concern department.
- c. Both brick kilns were operated without valid CTO from UPPCB. Recommendation for closure order under Section 13 A of the Air (Prevention and Control of Pollution), Act ,1981 has been send by UPPCB, RO Ayodhya to UPPCB, HO, Lucknow, which is under consideration. The Brick kiln was also not operational.
- d. Details of action taken for illegal mining by the district administration during 2023-2024(till 31.01.2024) is annexed as **Annexure-10**.

**E. Conclusion/Recommendations:**

It is evident from the above observation, the mining activity as mentioned in Hon'ble NGT order at following locations is presently not carried out:

- i. Village- Majha Ismailpur Beldaha, Tehsil-Tanda, District-Ambedkar Nagar
- ii. Village- Ajmeri Badshahpur, Tehsil-Tanda, District-Ambedkar Nagar
- iii. Village-Majha Vargi Nizampur, Tehsil-Tanda, District-Ambedkar Nagar
- iv. Village- Majha Faridpur Tappa Haveli, Tehsil-Aalapur, District-Ambedkar Nagar

Mining activity was observed only at Village-Isauri Nasirpur, Tehsil-Aalapur, District-Ambedkar Nagar with valid permission from District Administration, SEIAA and UPPCB. During inspection of above sand mining area no illegal mining activity was found. Old mining lease was granted based on DSR Report, 2017. It is also informed by Mining Officer, updation of DSR is under progress.

The following recommendations is made by the committee:

- a) The District Administration should not publish any auction notice till the District Survey Report (DSR) is prepared as per SSMG and MoEF & CC, Govt. of India guidelines.
- b) The existing operational mining lease should comply with all condition stipulated in EC and CTO. Camera installed should be properly functional.
- c) District Administration should instruct to project proponent to install proper concrete pillar on the corner of existing operational mining lease area.
- d) The existing operational mining lease should carry out replenishment study as per guideline.
- e) District Administration should develop proper mechanism for stopping illegal mining such as installing check post, surveillance system etc.
- f) District Administration should not allow to operate both the brick kiln until they obtain CTO from the SPCB.

**Inspecting team:**

- a) Dr. Sadanand Gupta, Additional District Magistrate (F & R), Ambedkar Nagar
- b) Dr. Preeti Tripathi, Scientist-D, Ministry of Environment, Forest and Climate Change, Regional office of MoEF & CC, Lucknow
- c) Sh. Runa Oraon, Scientist-D, Central Pollution Control Board, Lucknow
- d) Dr. T N Singh, Regional Officer, UPPCB, Ayodhya

*Runa*

*Preeti*

*on/c*  
16/02/2024

*Aug*  
16/02/24

*Runa*

*Preeti*

*on/c*

*Aug*

Item No. 01

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 719/2023

In re: News item appearing in Hindustan dated 22.11.2023 titled  
“माफियाओं को किसी का डर नहीं, इस जिले में बेरोकटोक हो रहा अवैध खनन”

Date of hearing: 18.12.2023

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

**ORDER**

1. This original application under Section 14 and 15 of the National Green Tribunal Act, 2010 (hereinafter referred to as '**NGT Act, 2010**') has been registered on the basis of the newspaper report published in Daily Newspaper Hindustan dated 22.11.2023. It is stated that large scale illegal mining of sand and natural soil is going on in District Ambedkar Nagar and particularly at Ajmeri Badshahpur, Vargi Nizampur, Ismailpur Beldaha, Faridpur Tappa Haveli, Isauri Nasirpur Bhalu Ghats. The mining activities are going on without any statutory clearance/permission/no objection certificate from the concerned competent authorities and heavy machines are being used, transportation is by tractors which is not permitted and the authorities are not able to take any appropriate action in the matter. It is also said that at some places, brick kiln owners are also engaged in illegal mining of natural soil. In the last week, in Development Block, Bewana, District Ambedkar Nagar, two brick kilns were seized by the authorities, still a large number of vehicles are illegally operating and continuing with illegal mining activities.

2. In our view, the allegations made in the above report, do give rise to substantial question relating to environment arising from implementation of Scheduled Enactment under NGT Act, 2010 but before taking any further action in the matter, we find it appropriate to call for a factual report by constituting a joint Committee comprising:-

- i. District Magistrate, District Ambedkar Nagar
- ii. State Pollution Control Board
- iii. Central Pollution Control Board
- iv. Integrated Regional Office, MoEF&CC, Lucknow

3. District Magistrate, District Ambedkar Nagar shall be the nodal agency for coordination and compliance.

4. The above Committee shall visit the site, collect relevant information and submit a factual report within two months by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

5. A copy of this order be forwarded to District Magistrate, District Ambedkar Nagar, SPCB, CPCB and Integrated Regional Office, MoEF&CC, Lucknow by e-mail for compliance.

6. List this matter on 23.02.2024.

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

December 18, 2023  
Original Application No. 719/2023  
SN

मा0 एन0जी0टी0 में योजित ओ0ए0 नं-719/2023 के संबंध में दिनांक 24.01.2024 को वीडिओ कॉन्फ्रेन्सिंग के माध्यम से आयोजित बैठक का कार्यवृत्त।

उपरोक्त विषयक मा0 एन0जी0टी0 में योजित ओ0ए0 नं-719/2023 के संबंध में दिनांक 24.01.2024 को वीडिओ कॉन्फ्रेन्सिंग के माध्यम से बैठक आयोजित की गई। उक्त बैठक में अधोहस्ताक्षरी के अतिरिक्त संयुक्त जांच कमेटी के अन्य सभी नामित सदस्य अपर जिलाधिकारी (वि0 एवं रा0), अम्बेडकरनगर, डा0 प्रीती त्रिपाठी, संयुक्त निदेशक/वैज्ञानिक "डी", वन एवं जलवायु परिवर्तन मंत्रालय, अलीगंज, लखनऊ एवं डा0 रुना उराँव, वैज्ञानिक "डी", केन्द्रीय प्रदूषण नियंत्रण बोर्ड, पिकप भवन, गोमती नगर, लखनऊ उपस्थित थे। बैठक में अपर जिलाधिकारी (वि0 एवं रा0), अम्बेडकरनगर द्वारा अवगत कराया गया कि प्रश्नगत शिकायत जनपद-अम्बेडकरनगर के चार गाँव में होने वाले अवैध खनन से संबंधित है, उनके द्वारा अवगत कराया गया कि दो गाँव में स्थित खनन पट्टा क्षेत्र बाढ़ क्षेत्र में होने के कारण वर्तमान में जलमग्न है, शेष दो अन्य गाँव में स्थित खनन पट्टा क्षेत्रों की जांच की जानी है। अपर जिलाधिकारी महोदय द्वारा कहा गया कि यदि खनन पट्टा क्षेत्रों से संबंधित कोई प्रपत्र/अभिलेखों की जांच के समय आवश्यकता हो तो उसे पूर्व में ही संग्रहित कर लिया जाये। उक्त संबंध में डा0 रुना उराँव द्वारा कहा गया कि निर्धारित निरीक्षण दिनांक को आवश्यकता अनुसार संबंधित प्रपत्र/अभिलेख प्राप्त कर लिये जायेंगे। बैठक में अधोहस्ताक्षरी द्वारा यह प्रस्ताव रखा गया कि जांच हेतु निर्धारित तिथि को संयुक्त जांच कमेटी के साथ संबंधित शिकायतकर्ता को भी शामिल कर लिया जाये। इस संबंध में अपर जिलाधिकारी महोदय द्वारा अवगत कराया गया कि अवैध खनन के संबंध में किसी व्यक्ति विशेष द्वारा कोई शिकायत नहीं की गई है अपितु मा0 एन0जी0टी द्वारा हिन्दुस्तान दैनिक समाचार पत्र में दिनांक 22.11.2023 को प्रकाशित खबर का स्वतः संज्ञान लिया गया है।

बैठक के अंत में संयुक्त जांच कमेटी के सभी नामित सदस्यों की सर्व-सम्मति से प्रश्नगत खनन पट्टा क्षेत्रों की संयुक्त जांच हेतु दिनांक 29.01.2024 को पूर्वाह्न 10 बजे कलेक्ट्रेट, अम्बेडकरनगर में अपर जिलाधिकारी (वि0 एवं रा0) के कार्यालय में उपस्थित होने का निर्णय लिया गया एवं संयुक्त जांच में सहयोग हेतु प्रश्नगत खनन पट्टा क्षेत्रों के संबंधित लेखपाल एवं राजस्व निरीक्षक के भी उपस्थित रहने के संबंध में भी सहमति व्यक्त की गई।

(डा0 टी0एन0 सिंह)

क्षेत्रीय अधिकारी

उ0प्र0 प्रदूषण नियंत्रण बोर्ड  
अयोध्या

पत्रांक- 903 /ओ0ए0 नं-719/2023/2024

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।

दिनांक-24/01/2024

1. जिलाधिकारी महोदय, अम्बेडकरनगर।
2. अपर जिलाधिकारी (वि0 एवं रा0), अम्बेडकरनगर।
3. डा0 प्रीती त्रिपाठी, संयुक्त निदेशक/वैज्ञानिक "डी", वन एवं जलवायु परिवर्तन मंत्रालय, अलीगंज, लखनऊ।
4. मुख्य पर्यावरण अधिकारी (वृत्त-6), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
5. डा0 रुना उराँव, वैज्ञानिक "डी", केन्द्रीय प्रदूषण नियंत्रण बोर्ड, पिकप भवन, गोमती नगर, लखनऊ।

क्षेत्रीय अधिकारी

उ0प्र0 प्रदूषण नियंत्रण बोर्ड  
अयोध्या

**Office of the District Magistrate, Ambedkar Nagar**

Annexure No. - 02

To,

**Manjha Ismailpur Weldahan  
Shri Gaurav Singh S/o Shri Vindhyachal Singh  
R/O-Village & Post Dulhupur, P.S.-Jaitpur,  
District - Ambedkar Nagar, Uttar Pradesh**

Ref. No 1817 /Mining/Parya-DEAC/Ambedkar Nagar/2017-18

Date: 16.01.2018

**Subject: Environment Clearance of Sand Mining for Manjha Ismailpur Weldahan at Gata No.- 4Kha Village - Manjha Ismailpur Weldahan, Tehsil - Tanda, District - Ambedkar Nagar, Uttar Pradesh. (Total Area- 3.421 Ha).**

Dear Sir,

Please refer to your application dated 05.01.2018 addressed to the Secretary DEAC on the subject as above. A presentation was made by Project proponent along with their consultant M/s Sahaj Sahyog Consultants Pvt. Ltd. before the District Level Expert Appraisal Committee (DEAC) meeting dated 12.01.2018 .

The Project proponent, through documents (submitted to DEAC) and presentation made during meetings, has informed to the DEAC that:-

1. The Environment Clearance is sought for Sand mining at Gata Numbers- 4Kha, Village – Manjha Ismailpur Weldahan, Tehsil - Tanda , District - Ambedkar Nagar, Uttar Pradesh. (Total Area- 3.421 Ha).
2. Application has been submitted by Shri Gaurav Singh S/o Shri Vindhyachal Singh, R/O-Village & Post Dulhupur, P.S.-Jaitpur, District - Ambedkar Nagar, Uttar Pradesh. Gata wise production is detailed as follows:-

Gata(s) No.	Excavable area (ha)	Depth of excavation(m)	Period of excavation (Years)	Volume of excavated sand in cum(after consideration of safety measures) (Per Year)
4Kha	3.421	3.00	5 Yrs.	82104

Total Area :- 3.421 Ha

Total Volume :- 82104 cum/Year

**3. Salient features of the project :**

Mining Method	Opencast & Manual / Semi-Mechanized as per Rule
Proposed Manpower	56
Water Requirement/Source	9 KLD
Total Project Cost	30 Lakhs

**District Level Environment Impact Assessment Authority, Ambedkar Nagar****Specific Condition:**

- 1- The ultimate depth of mining will be restricted to 3 meter or ground water level.
- 2- The mining will be opencast/Manual Semi-mechanized according to the approved mine plan.
- 3- During the operation the maximum no of workers will not be more than 56.
- 4- Measures will be taken to prevent dust emission by covering during the transportation.
- 5- Workers/labors will be provided with facilities for water and sanitation.
- 6- Proper safety measures will be taken from the mosquitoes and insects generated due to the formation of small pits during the mining activity.
- 7- The project does not attract any of the general conditions applicable on mining project specified in EIA Notification 14/09/2006.
- 8- The project proposal falls under category 1(a) of EIA Notification, 2006 (as amended).
- 9- Proponent has already declared that they will comply all condition mentioned in E.C. and will submit report within a week after one month from the date of issue of E.C. If the proponent fails to comply with the conditions of E.C., the legal action shall be initiated as per law.
- 10- The Mining plan is prepared by Pankaj Panday RQP/DDN/086/95A, which is valid upto 14/02/2021 .
- 11- No mining activity will be done within 1 km, from the boundary of National Park and Wild Life Sanctuary and 100 m from boundary of forest.
- 12- Project Proponent will be responsible if any litigation is pending in any court of law.
- 13- Concerned Sub divisional Magistrate/ Member Secretary (DEIAA)/ District Mining Officer are instructed to inspect these work sites, so that to ensure that the above condition fulfilled and they should report back to DEIAA in case of any irregularity and short-comings.

Based on the recommendations of the District Level Expert Appraisal Committee (DEAC) Meeting held on 12.01.2018, District Level Environment Assessment Authority (DEIAA) in its meeting held on 15.01.2018 decided to grant the Environmental Clearance to the project subject to the effective implementation of the following general and specific conditions:

**General Conditions:**

- 1- No Change in mining technology and scope of working shall be made without the approval of Authority.
- 2- Personnel working in dusty areas shall be provided with protective respiratory devices and they shall also be imparted adequate training and information on safety and health aspects.
- 3- The Authority reserves the right to revoke the clearance if conditions stipulated are not implemented. The Authority will also be entitled to impose additional environment conditions or modify the existing ones, if necessary.
- 4- In case of any deviation or alteration in the project proposed from those submitted to this Authority for clearance, a fresh reference should be made to the Authority to assess the adequacy of the condition(s) imposed and to add additional environmental protection Measures required, if any.
- 5- Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- 6- The mining work will be Opencast & Manual / Semi-Mechanized as per Rules method shall be used for excavation work as proposed in approved mine plan.
- 7- Excavated Sand should be properly stored in a manner not to increase surrounding SPM level.

- 8- Safety measures for the people working at the site shall be duly taken care of as per law.
- 9- The project boundary shall be properly covered to restrict dust dispersion.
- 10- Precautionary measures should be taken during mining activity for conservation and protection of rare and endangered flora and fauna found in the study area.
- 11- Equivalent level of Noise levels during mining activity shall be maintained as per standards for both day and night.
- 12- Appropriate no. of sprinkle will be used during mining operation period.
- 13- The route map to worksite should be firmed up and necessary permission will be sought from District Administration.
- 14- Vehicles hired for the transportation should be in good condition and should have Pollution Check Certificate and should follow air and noise emission standards.
- 15- Approach road will be maintained periodically.
- 16- Personnel exposure of monitoring from respirable mineral dust shall be carried out for the workers and their health records to be maintained. Awareness program for workers on impact on their health due to mining and precautionary measures like use of protective equipments etc. First aid facilities and adequate sanitary facility in the form of temporary toilets/septic tanks to be maintained.
- 17- Solid waste material viz. gutkha rappers, plastic bags, glasses etc. should be restricted during project activity.
- 18- Project proponent should maintain daily register for information of (a) collection of Sand, (b) manpower & (c) vehicles used for transportation.
- 19- The mining operation shall be strictly limited to the proposed mining sites and proposed purpose.
- 20- Soil mining shall strictly be undertaken as per rules and regulations/permissions obtained from Districts Administration/Mining Department.
- 21- Any mining activity shall be undertaken only after valid permission from Mining Department/District Administration and as per LOI.
- 22- Mining activity shall not be carried out during monsoon period.
- 23- No Change in mining technology and scope of working shall be made without the approval of Authority.
- 24- Personnel working in dusty areas shall be provided with protective respiratory devices and they shall also be imparted adequate training and information on safety and health aspects.
- 25- The Authority reserves the right to revoke the clearance if conditions stipulated are not implemented. The Authority will also be entitled to impose additional environment conditions or modify the existing ones, if necessary.
- 26- In case of any deviation or alteration in the project proposed from those submitted to this Authority for clearance, a fresh reference should be made to the Authority to assess the adequacy of the condition(s) imposed and to add additional environmental protection Measures required, if any.
- 27- Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

**District Level Environment Impact Assessment Authority, Ambedkar Nagar**

The project proponent is also required to comply with following stipulations as per EIA notification- 2006(as amended).

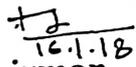
- 1- The borrowing / excavation activity shall be restricted to a maximum depth of 3 m.
- 2- The borrowing / excavation activity shall not alter the natural drainage pattern of the area.
- 3- The borrowed / excavated pit shall be restored by the project proponent for useful purpose(s).
- 4- Appropriate fencing all-round the borrowed/excavated pit shall be made to prevent any mishap.
- 5- Measures shall be taken to prevent dust emission by covering of borrowed/excavated earth during Transportation.
- 6- Safeguards shall be adopted against health risks on account of breeding on vectors in the water bodies created due to borrowing / excavation of earth.
- 7- Workers / laborers shall be provided with facilities for drinking water and sanitation.
- 8- A safety zone shall be left from the boundary of adjoining field as per approved mine plan.
- 9- A minimum distance of 50 m from any civil structure such as canal, graveyard, green belt etc shall be kept from the periphery of any excavation area.

You are also directed to ensure that the proposed site is not a part of any development zone as required / prescribed / identified under law. In case of violation this permission shall automatically deem to be cancelled. Also in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

The project proponent will do mining according to approved mining plan and proposals incorporating the conditions specified in the Environmental Clearance within 06 months of issue of the clearance. The DEIAA/MoEF reserves the right to revoke the environmental clearance if conditions stipulated are not implemented to the satisfaction of DEIAA/MoEF. DEIAA may impose additional environmental conditions or modify the existing ones, if necessary, statutory clearances should be obtained and submitted before start of any mining activity.

These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006 including the amendments and rules made thereafter.

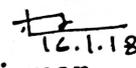
This is to request you to take further necessary action in the matter as per provision of Gazette Notification No. S.O.1533 (E) dated 14.09.2006 as amended till date.

  
12.1.18  
Chairman

DEIAA, Ambedkar Nagar

No. 1017/Mining/Parya-DEAC/ 2017-18/Dated: As above Copy with enclosure for information and necessary action to:

- 1- The Chairman SEIAA, Dr. Bheem Rao Ambedkar Paryavaran Parisar, Directorate of Environment Uttar Pradesh.
- 2- Regional Office, Ministry of Environment, Forests and Climate Change, Kendriya Bhawan, 5<sup>th</sup> Floor, Sector-H, Aliganj, Lucknow.
- 3- The Principal Secretary, Environment, U.P. Lucknow.
- 4- The Director, Department of Geology & Mining, Govt. of Uttar Pradesh, Lucknow.
- 5- The Member Secretary, Uttar Pradesh Pollution Control Board, Vibhuti Khand, Gomti Nagar, Lucknow, Uttar Pradesh.
- 6- The District Magistrate, Ambedkar Nagar.
- 7- The Sub Divisional Magistrate Tanda.
- 8- Copy of Web Master/guard file.

  
12.1.18  
Chairman

DEIAA, Ambedkar Nagar

# State Level Environment Impact Assessment Authority, Uttar Pradesh

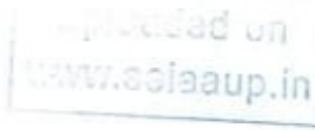
## Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.in



To,

Shri Shiv Prasad Chaudhary,  
S/o Shri Ramfer,  
R/o village- Jaipurva, Post- Gandhi Nagar,  
District- Basti, U.P- 272001

Ref. No. 597 /Parya/SEAC/4400/2018Date: 18 December, 2018

Sub: Environmental Clearance for Sand/Moram Mining at Ghaghra/Saryu River Bed at Gata No.- 830 mi, 831mi, 832mi, Village- Ajmeri Badshahpur, Tehsil-Tanda, District-Ambedkar Nagar, U.P. (Leased Area- 5.5 Ha.).

Dear Sir,

Please refer to your application/letter dated 19-07-2018, 25-07-2018 & 18-09-2018 addressed to the Secretary, SEAC, Directorate of Environment, U.P., Lucknow on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 23/10/2018.

A presentation was made by the project proponent along with their consultant M/s Globus Environment Engineering Service. The proponent, through the documents submitted and the presentation made, informed the committee that:-

- 1- The environmental clearance is sought for Sand/Moram Mining at Ghaghra/Saryu River Bed at Gata No.- 830 mi, 831mi, 832mi, Village-Ajmeri Badshahpur, Tehsil-Tanda, District-Ambedkar Nagar, U.P. (Leased Area- 5.5 Ha.).
- 2- Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/75851/2018		
2. File no. allotted by SEIAA, UP	File No. 4400, Dated: 25/07/2018		
3. Name of Proponent	Shri Shiv Prasad Choudhary		
4. Full correspondence address of proponent and mobile no.	Shri Shiv Prasad Choudhary S/o- Shri Ramfer R/o- Village- Jaipurva, Post- Gandhi Nagar, District- Basti, Uttar Pradesh		
5. Name of Project	"Sand/ Moram Mining"		
6. Project location (Plot/Khasra/Gate No.)	Gata No. 830मि, 831मि & 832मि Village: Manjha Ajmeri Badshahpur, Tehsil: Tanda, District: Ambedkarnagar (U.P)		
7. Name of River	Ghaghra/Saryu River		
8. Name of Village	Manjha Ajmeri Badshahpur		
9. Tehsil	Tanda		
10. District	Ambedkarnagar, (U.P.)		
11. Name of Minor Mineral	River Bed Material (Sand/Morrum)		
12. Sanctioned Lease Area (in Ha.)	5.5 Ha		
13. Mineable Area (in Ha.)	4.74 Ha		
14. Safety Zone (in Ha.)	0.76 Ha		
15. Zero level mRL	78mRL		
16. Max. & Min mRL within lease area	Highest: 82.50 mRL & Lowest: 79.20 mRL		
17. Pillar Coordinates (Verified by DMO)	Pillars	Latitude	Longitude
	A	26°33'17.09"N	82°44'46.13"E
	B	26°33'17.96"N	82°44'57.47"E



E.C. for Sand/Moram Mining at Ghaghra/Saryu River Bed at Gata No.- 830 mi, 831mi, 832mi, Village- Aimeri Badshahpur, Tehsil- Tanda, District-Ambedkar Nagar, U.P. (Leased Area- 5.5 Ha.)

	C	26°33'23.96"N	82°44'57.49"E	
	D	26°33'22.73"N	82°44'45.57"E	
18. Total Geological Reserves	1,63,356 m <sup>3</sup>			
19. Total Mineable Reserves	1,01,194m <sup>3</sup>			
20. Total Proposed Production (in five year)	4,67,500m <sup>3</sup>			
21. Proposed Production/year in LOI	93,500m <sup>3</sup> /annum			
22. Sanctioned Period of Mine lease	5 Years			
23. Production of mine/day	374m <sup>3</sup> /day(561 T/day)			
24. Method of Mining	Opencast Semi-mechanized Method			
25. No. of Working days	250 Days			
26. Working hours/day	8 hours/day			
27. No. Of Workers	38 Manpower			
28. No. Of vehicles movement/day	56 Units (Assumed Loading Capacity: 10 Tonnes/Unit)			
29. Type of Land	State Government Land			
30. Ultimate Depth of Mining	2.0m			
31. Nearest metalled road from site	Rajesultanpur-Tanda Road, 3.0 km, SW			
32. Water Requirement	Surface	Purpose	Avg. Demand/Day	
	Portable Tanker	Drinking @15lpcd/worker	38 x 15 = 570 lpcd	
	Surface Water	Land reclamation/plantation @5 Lit/Tree	30 Trees (30x5) = 150 lpcd	0.15 KLD
		Dust suppression @2 Lit/Sq.m	Haul Road Area =(1200 m Length x 6mWidth=200m <sup>2</sup> ) = 14400 lpcd	14.4 KLD
	Total			15.15 KLD
33. Name of QCI Accredited Consultant with QCI No and period of validity.	Globus Environment Engineering Services, Certificate No. NABET/EIA/1821/IA0034, Valid Till April03/2021			
34. Any litigation pending against the project or hand in any court	No			
35. Details of 500 m Cluster Map & certificate issued by Mining Officer	Cluster certificate issued by DMO Ambedkar Nagar. Letter No. 469/खनन-अनुभाग/क्लस्टरपमाणपत्र/18-19, Dated 16.07.2018			
36. Details of Lease Area in approved DSR	Page No: 48, Table No: 20, Sr. No: 12			
37. Total Proposed Project Cost	Rs. 27.47 Lakhs			
38. Proposed CER cost	Rs. 1.37 Lakhs			
39. Proposed EMP cost	Rs. 3.75 Lakhs (Haulage Road repair, Dust Suppression & Plantation)			
40. Length and breadth of Haul Road	Haul Road Length 1.2 km &Haul Road Width 6 m			
41. No. of Trees to be Planted	150 Trees (in Five Year)			

- 3- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- 4- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.



E.C. for Sand/Moram Mining at Ghaghra/Saryu River Bed at Gata No.- 830 mi, 831mi, 832mi, Village- Ajmeri Badshahpur, Tehsil- Tanda, District-Ambedkar Nagar, U.P. (Leased Area- 5.5 Ha.).

- 5- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- 6- There is no litigation pending in any court regarding this project.
- 7- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee (meeting held on 23/10/2018 on the above said project, the State Level Environment Impact Assessment Authority (meetings held on dated 10/12/2018 has decided to grant the Environmental Clearance to the title project for collection of 93,500m<sup>3</sup>/annum is proposed from mining lease area 5.5 ha subject to effective implementation of the following General Conditions and specific conditions:

**General Conditions:-**

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.



E.C. for Sand/Moram Mining at Ghaghra/Saryu River Bed at Gata No.- 830 mi, 831mi, 832mi, Village- Almeri Badshahpur, Tehsil-Tanda, District-Ambedkar Nagar, U.P. (Leased Area- 5.5 Ha.)

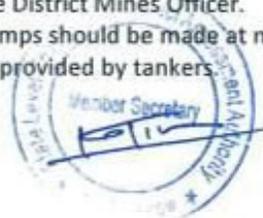
19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
21. Dispensary facilities for first-aid shall be provided at site.
22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions, the District Mining Officer will report to SEIAA.
24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, ZilaParisad/ Municipal Corporation and Urban Local Body.
26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
31. Corporate Environmental Responsibility (CER) shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate / Chief Development officers.
32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Lucknow, SEIAA, U.P and UPPCB.
34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards, the safety notified zone should be left so that the habitat/nesting area is undisturbed.
37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.



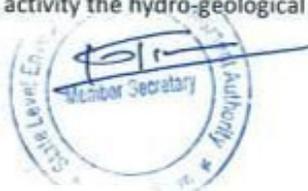
38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, ZilaParishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Lucknow by e-mail.
45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

**Specific Conditions:**

- 1- No mining activity should be carried out in-stream channel as per SSMMG, 2016.
- 2- Pakka motorable haul road to be maintained by the project proponent.
- 3- A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- 4- Permission from the competent authority regarding evacuation route should be taken.
- 5- Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
- 6- Site Pit photographs should be submitted with date, time and point-coordinate within 15 days.
- 7- One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
- 8- Provision for cylinder to workers should be made for cooking.
- 9- The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
- 10- Provide suitable mask to the workers.
- 11- Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road.
- 12- Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
- 13- The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
- 14- Provision for two toilets and hand pumps should be made at mining site.
- 15- Drinking water for workers would be provided by tankers.



- 16- Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
- 17- A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
- 18- Corporate Environmental Responsibility (CER) plan with minimum Rs. 1.37 Lakh/year shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate / Chief Development officers, Ambedkarnagar, U.P.
- 19- Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
- 20- Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
- 21- The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
- 22- Width of the haul road shall be more than 6 meter.
- 23- Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
- 24- The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
- 25- If in future during the progressive mining this lease area becomes part of cluster i.e. area equal to or more than 25 ha., limited to B-1 category, then additional conditions based on the EIA conducted by the concerned lease holders shall be imposed and joint EMP shall be implemented. The lease holder shall mandatorily follow all the imposed conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per the law shall be initiated against the authority issuing the cluster certificate.
- 26- The Environmental clearance will be co-terminus with the mining lease period.
- 27- Project falling with in 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
- 28- To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
- 29- Geo coordinates should be verified by Director, DGM/District Magistrate/Regional Mining Officer/NHA and should be submitted to SEIAA/SEAC, Secretariat as earliest.
- 30- In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 25ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 25ha, the E.C issued will stand revoked.
- 31- The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
- 32- The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
- 33- It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
- 34- The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.



- 35- The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
- 36- The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
- 37- The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
- 38- The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS))].
- 39- Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
- 40- It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
- 41- The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
- 42- Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
- 43- Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
- 44- Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
- 45- Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
- 46- Green area/belt to be developed along haulage road in consultation of Gram Sabha/Panchyat.
- 47- Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
- 48- Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Regional office of MoEF, SEIAA, U.P. and UPPCB.
- 49- A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion / representation has been received while processing the proposal. The clearance letter shall also be put on the website of the company.
- 50- State Pollution Control Board shall display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/Tehsildar's Office for 30 days.
- 51- The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Regional Office of the Ministry located in Lucknow, CPCB, State PCB.
- 52- The MoEF/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- 53- Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.



E.C. for Sand/Moram Mining at Ghaghra/Saryu River Bed at Gata No.- 830 mi, 831mi, 832mi, Village- Ajmeri Badshahpur, Tehsil-Tanda, District-Ambedkar Nagar, U.P. (Leased Area- 5.5 Ha.).

- 54- Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
- 55- Waste water from potable use be collected and reused for sprinkling.
- 56- During the school opening and closing time vehicle movement will be restricted.
- 57- A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.



(Ashish Tiwari)  
Member Secretary, SEIAA

**Ref. No...../Parya/SEAC/4400/2018 Dated: As above**

**Copy for Information and necessary action to:**

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Ambedkar Nagar, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)  
Member Secretary, SEIAA

# State Level Environment Impact Assessment Authority, Uttar Pradesh

Registered

Uploaded on  
www.seiaaup.in

## Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.in

To,

Shri Rambahadur,  
S/o Shri Visheshwar,  
Owner,  
R/o 163, Chaubeypur, chakarsool,  
P.S- Nawabganj, Tehsil- Tarabganj,  
District- Gonda, U.P.

Ref. No. 107 /Parya/SEAC/3907/2017

Date 23 January, 2018

**Sub: Environmental Clearance for sand mining from riverbed of Ghaghara river, gata no. 24 mi, village- manjha vergi nizampur, tehsil- tanda, district- ambedkar nagar, u.p. Area- 5.05 ha**

Dear Sir,

Please refer to your application/letter dated 22-12-2018 addressed to the Secretary, SEAC/Director, Directorate of Environment, U.P. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 05-01-2018.

A presentation was made by the representative of the project proponent along with their consultant M/s ENV DAS (I) Pvt. Ltd, Lucknow. The proponent, through the documents submitted and the presentation made, informed the committee that:

- 1- The environmental clearance is sought for proposed riverbed sand mining from riverbed of ghaghara river, gata no. 24 mi, village- manjha vergi nizampur, tehsil- tanda, district- ambedkar nagar, u.p. Area- 5.05 ha
- 2- Production of 1,21,200 m<sup>3</sup> /annum sand/morrum as per approved mine plan in sanctioned lease period of 05 years.
- 3- Total water requirement would be around 8.2 KLD which will be supplied to the site through private water tankers from existing venders from nearby settlements.
- 4- Basic Information:-

Sl. No.	Item	Details		
1.	Site Co-ordinates of the project	Pillar	Latitude	Longitude
		A	26°33'29.86"N	82°49'46.31"E
		B	26°33'31.58"N	82°49'47.05"E
		C	26°33'28.58"N	82°50'4.16"E
3.	Proposed number of workers	<ul style="list-style-type: none"> <li>• Unskilled Labours : 07</li> <li>• Semi-skilled Labours : 07</li> <li>• Site Supervisors : 03</li> </ul>		
		Total : 17		
4.	Total project cost	APPROX. 1 Crore 6 lakh (excluding royalty)		



E.C. for sand mining from riverbed of Ghaghara river, gata no. 24 mi, village- manjha vergi nizampur, tehsil- tanda, district- ambedkar nagar, u.p. Area- 5.05 ha

5.	Connectivity of project site	<ul style="list-style-type: none"> <li>• MDR (Baskhari-hanswaMarg)- 2.75 km* (SE)</li> <li>• Haulage route- 2.0 km (SW) well connected to Chak Road</li> <li>• Tanda Railway Station- 17.5 km* (SE)</li> </ul>
6.	Nearest village	Barge Nijam– 0.40 km* (SE)
7.	Nearest City	Tanda- 17.85 km* (West)
8.	Forest Land/ Wild Life areas & other sensitivity	Sanctioned mining lease area is free from any geological, seismological, fissures, RF/PF/WLS and defense establishments.

- 5- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
- 6- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- 7- The project proposal falls under category–1(a) of EIA Notification, 2006 (as amended).
- 8- There is no litigation pending in any court regarding the project.

Based on the recommendations of the State Level Expert Appraisal Committee (meeting held on 05/01/2018) on the above said project, the State Level Environment Impact Assessment Authority (meetings held on dated 11-01-2018) has decided to grant the Environmental Clearance to the title project for collection of 1,21,200 m<sup>3</sup> /annum per annum is proposed from mining lease area 5.05 ha subject to effective implementation of the following General Conditions and specific conditions:

**General Conditions:**

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.

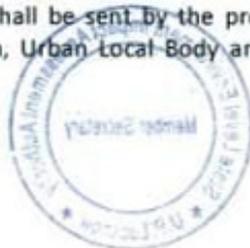
E.C. for sand mining from riverbed of Ghaghara river, gata no. 24 mi, village- manjha vergi nizampur, tehsil- tanda, district- ambedkar nagar, u.p. Area- 5.05 ha

13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
21. Dispensary facilities for first-aid shall be provided at site.
22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation and Urban Local Body.
26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.



E.C. for sand mining from riverbed of Ghaghara river, gata no. 24 mi, village- manjha vergi nizampur, tehsil- tanda, district- ambedkar nagar, u.p. Area- 5.05 ha

30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
31. Project Proponent shall explore the possibility of using solar energy wherever possible.
32. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CSR component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
33. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
34. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Lucknow, SEIAA, U.P and UPPCB.
35. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
36. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
37. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
38. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
39. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
40. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
41. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
42. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
43. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
44. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom



E.C. for sand mining from riverbed of Ghaghara river, gata no. 24 mi, village- manjha vergi nizampur, tehsil- tanda, district- ambedkar nagar, u.p. Area- 5.05 ha

- suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
45. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Lucknow by e-mail.
  46. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
  47. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
  48. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
  49. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

**Specific Conditions**

1. Project proponent should ensure survival of tree samplings. In case mortality, they will be replaced.
2. Site photographs should be submitted with date and time within 15 days.
3. Provision for cylinder to workers should be made for cooking.
4. The capacity of trucks/tractor for loading purpose will be in tonnes as per PWD and Transport Department applicable norms and standard fixed by the Government.
5. Provide suitable mask to the worker.
6. Approach road kaccha is to be made motarable and tree samplings to be planted on both sides of the road.
7. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
8. Provision for two toilets and hand pumps should be made at mining site.
9. Drinking water for workers would be provided by tankers.
10. Mining should be done as per sustainable sand mining management guidelines 2016.
11. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
12. Total Project Cost has been submitted as Rs. 1,06,97,650 . A CSR plan with minimum Rs. 5,34,882 work to be executed with installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate / Chief Development officers, ambedkar nagar, U.P.
13. Detail of works under CSR which has to be executed as above is to be submitted with an affidavit to Directorate as well as to the District magistrate / Chief Development officers, ambedkar nagar, U.P.
14. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of Receipt shall be produced to the Directorate of Environment along with the compliance report.
15. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place, suitable measure to be taken and details to be provided to concerned Department.
16. Width of the haul road shall be more than 5 meter.



E.C. for sand mining from riverbed of Ghaghara river, gata no. 24 mi, village- manjha vergi nizampur, tehsil- tanda, district- ambedkar nagar, u.p. Area- 5.05 ha

17. One month monitoring report of the area for air quality, water quality, Noise level, Flora & Fauna should be conducted twice a week and be submitted within 45 days for a record.
18. The Environmental clearance will be co-terminus with the mining lease period.
19. Project falling within in 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
20. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
21. Geo coordinates should be verified by Director, DGM/District Magistrate/Regional Mining Officer/NHAI and should be submitted to SEIAA/SEAC, Secretariat as earliest.
22. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 25ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 25ha, the E.C issued will stand revoked.
23. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
24. The mining work will be open-cast and exclusively manual. No mechanical work or drilling/blasting should be involved at any stage.
25. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
26. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
27. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
28. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
29. The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
30. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)).
31. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
32. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
33. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
34. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should

E.C. for sand mining from riverbed of Ghaghara river, gata no. 24 ml, village- manjha vergi nizampur, tehsil- tanda, district- ambedkar nagar, u.p. Area- 5.05 ha

- be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
35. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
  36. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
  37. Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
  38. Green area/belt to be developed along haulage road in consultation of Gram Sabha/Panchyat.
  39. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
  40. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Regional office of MoEF, SEIAA, U.P. and UPPCB.
  41. A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion / representation has been received while processing the proposal. The clearance letter shall also be put on the website of the company.
  42. State Pollution Control Board shall display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/Tehsildar's Office for 30 days.
  43. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.com> and a copy of the same shall be forwarded to the Regional Office of the Ministry located in Lucknow, CPCB, State PCB.
  44. The MoEF/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
  45. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
  46. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
  47. Waste water from potable use be collected and reused for sprinkling.
  48. During the school opening and closing time vehicle movement will be restricted.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance.



E.C. for sand mining from riverbed of Ghaghara river, gata no. 24 mi, village- manjha vergi nizampur, tehsil- tanda, district- ambedkar nagar, u.p. Area- 5.05 ha

The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.



(Ashish Tiwari)  
Member Secretary, SEIAA

Ref. No. .... /Parya/SEAC/3907/2017 Dated: As above

Copy for Information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Ambedkar Nagar, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)  
Member Secretary, SEIAA

To,

Shri Rambahadur,  
S/o Shri Visheshwar,  
Owner,  
R/o 163, Chaubeypur, chakarsool,  
P.S- Nawabganj, Tehsil- Tarabganj,  
District- Gonda, U.P.

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.in

Ref. No. 60 /Parya/SEAC/3907/2017

Date 07 May, 2018

Sub: Amendment regarding- Environmental Clearance For Sand Mining From Riverbed Of Ghaghara River, Gata No. 24 Mi, Village- Manjha Vergi Nizampur, Tehsil- Tanda, District- Ambedkar Nagar, U.P. Area- 5.05 Ha

Dear Sir,

Please refer to your consultant's application dated: 05-03-2018 addressed to the Member Secretary, SEIAA-U.P., Directorate of Environment Govt. of UP on the subject as above, through which it has been requested to suitably amend specific condition no. 24 in Environmental Clearance letter as per their application and presentation made.

The matter was scrutinized at committee and it was found that the Environmental Clearance was issued through letter No. 107 /Parya/ SEAC/3907/2017 dated 23.01.2018 wherein the specific condition no. 24 has been mentioned as "The mining work will be open-cast and exclusively manual. No mechanical work or drilling/blasting should be involved at any stage."

The committee discussed the matter in its meeting dated: 06/04/2018 and recommended to replace the specific condition no. 24 as "The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage." Subsequently, the case was considered in SEIAA meeting dated: 20/04/2018 wherein the SEIAA agreed with the recommendation of SEAC.

Rest all the contents mentioned in Environmental Clearance letter shall remain unchanged.



(Ashish Tiwari)

Member Secretary, SEIAA

No..... /Parya/SEAC/3907/2017

Dated: As above

**Copy with enclosure for information and necessary action to:**

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, ambedkar nagar, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)

Member Secretary, SEIAA

ENVIRONMENTAL  
CLEARANCE

**Government of India**  
**Ministry of Environment, Forest and Climate Change**  
**(Issued by the State Environment Impact Assessment**  
**Authority(SEIAA), UTTAR PRADESH)**

To,

The -1  
 RAMJI JAISWAL  
 S/O Shri Ram Khelawan  
 Marwatiya, Bansi Road, District - Basti, Uttar Pradesh -272002

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/439530/2023 dated 12 Aug 2023. The particulars of the environmental clearance granted to the project are as below.

- |  |   |
|--|---|
| 1. EC Identification No.                   | EC23B001UP151642  |
| 2. File No.                                | 8094-7464   |
| 3. Project Type                            | New   |
| 4. Category                                | B   |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals   |
| 6. Name of Project                         | Ordinary Sand Mine, Gata No. 01 Mi, lease area-7.5 ha., Village-Isauri Nasirpur, Tehsil-Alapur, District-Ambedkar Nagar, Uttar Pradesh, developed by M/s Jaiswal Rice Dal and Oil Mill (Shri Ramji Jaiswal) |
| 7. Name of Company/Organization            | RAMJI JAISWAL   |
| 8. Location of Project                     | UTTAR PRADESH   |
| 9. TOR Date                                | N/A   |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 20/11/2023

(e-signed)  
 Ajay Kumar Sharma  
 Member Secretary  
 SEIAA - (UTTAR PRADESH)

*Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.*

*This is a computer generated cover page.*

PARIVESH

*(Pro-Active and Responsive Facilitation by Interactive,  
 and Virtuous Environmental Single-Window Hub)*





**Directorate of Environment, U.P.**

Vineet Khand-1, Gomti Nagar, Lucknow- 226010

E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com

Phone no- 0522-2300541

**Reference- MoEFCC Proposal no SIA/UP/MIN/439530/2023 & SEIAA, U.P File no-8094-7464**

**Sub: Environmental Clearance for Proposed Riverbed Ordinary Sand Mine from Gata no.- 01 Mi, Village- Isauri Nasirpur, Tehsil- Alapur, District- Ambedkar Nagar, Uttar Pradesh, (Leased Area- 7.5 ha.), M/s Jaisawal Rice Dal and Oil Mill.**

Dear Sir,

This is with reference to your application / letter dated 17-12-2022, 16-01-2023, 12-08-2023, 05-09-2023, 27-09-2023 above mentioned subject. The matter was considered by 797<sup>th</sup> SEAC in meeting held on 12-10-2023 and 774<sup>nd</sup> SEIAA in meeting held on 07-11-2023.

A presentation was made by the project proponent along with their consultant M/s AWS Envirotech (OPC) Pvt. Ltd to SEAC on 12-10-2023.

**Project Details Informed by the Project Proponent and their Consultant**

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Riverbed Ordinary Sand Mine from Gata no.- 01 Mi, Village- Isauri Nasirpur, Tehsil- Alapur, District- Ambedkar Nagar, Uttar Pradesh, (Leased Area- 7.5 ha.), M/s Jaisawal Rice Dal and Oil Mill.
2. The Terms of Reference in the matter were issued by SEIAA, U.P vide Letter No. 398/Parya/SEIAA/7464/2022 Dated 24/03/2023.
3. The Public Hearing was organized on 22/06/2023. Final EIA report submitted by the project proponent on 12/08/2023.
4. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/439530/2023
2.	File No. allotted by SEIAA, UP	8094-7464
3.	Name of Proponent	M/s Jaisawal Rice Dal and Oil Mill (Prop. - Shri Ramji Jaiswal)
4.	Full correspondence address of proponent and E-mail Id	R/o- Marwatiya, Bansi Road, District- Basti, Uttar Pradesh
		E-mail Id- <a href="mailto:ramjijaiswal5418@gmail.com">ramjijaiswal5418@gmail.com</a>
5.	Name of Project	Riverbed Ordinary Sand Mine from Gata no.- 01 Mi, Village- Isauri Nasirpur, Tehsil- Alapur, District- Ambedkar Nagar, Uttar Pradesh, Project Proponent- M/s Jaisawal Rice Dal and Oil Mill (Prop. - Shri Ramji Jaiswal)
6.	Project Location (Plot.Khasra/Gata No.)	Gata no.- 01 Mi, Village- Isauri Nasirpur, Tehsil- Alapur, District- Ambedkar Nagar, Uttar Pradesh
7.	Name of River	Ghaghara River
8.	Name of Village	Isauri Nasirpur
9.	Tehsil	Alapur
10.	District	Ambedkar Nagar
11.	Name of Minor Mineral	Riverbed Ordinary Sand

12.	Sanctioned Lease Area (in Ha.)	7.5 ha.		
13.	Max. & Min mRL within lease area	Highest mRL is 79.0 & Lowest is 77.10 mRL		
14.	Pillar Coordinates (Verified by DMO)	Coordinates of the sanctioned lease area		
		PILLAR	LATITUDE	LONGITUDE
		A	26°30.010'N	82°55.276'E
		B	26°30.102'N	82°55.265'E
		C	26°29.957'N	82°55.573'E
15.	Total Geological Reserves	2,25,000 m <sup>3</sup>		
16.	Total Mineable Reserve (as per Approved Mine Plan)	75,000 m <sup>3</sup>		
17.	Total Proposed Production	3,75,000 m <sup>3</sup> (in 5 years)		
18.	Proposed Production/year	75,000 m <sup>3</sup> /Year		
19.	Sanctioned Period of Mine lease	5 Years		
20.	Method of Mining	Opencast, Semi-Mechanized		
21.	Working hours/day	8		
22.	No. of worker	36		
23.	Type of Land	Government land		
24.	Ultimate of Depth of Mining	Upto 1.2m		
25.	Nearest metalled road from site	500 m		
26.	Water Requirement	PURPOSE	REQUIREMENT (KLD)	
		Drinking	0.36 KLD	
		Suppression of dust	3.00 KLD	
		Plantation	1.00 KLD	
		Others (if any)	-	
		Total	4.36 KLD	
27.	Name of QCI Accredited Consultant with QCI No and period of validity.	AWS Envirotech (OPC) Pvt. Ltd. Certificate no. NABET/EIA/2225/IA 0097(Rev.01) Valid Till July 14, 2025		
28.	Any litigation pending against the project or land in any court	No		
29.	Details of 500 m Cluster Certificate verified by Mining Officer	vide letter no. 3335/khanan-anubhag/cluster praman patra/22 Dated on- 23.08.2022		
30.	Details of Lease Area in approved DSR	In approved DSR at page no. 48, Sl. No. 16		
31.	Proposed CER cost	Rs. 1.7 Lakhs/Year		
32.	Proposed EMP cost	EMP Cost is Rs. 8.5 Lakhs (as capital cost) and Rs. 5.25 lakhs per annum (as recurring cost)		
33.	Distance of Haul Road	500 m		
34.	No. of Trees to be Planted	500		

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.
9. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 12-10-2023 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 07-11-2023 and decided to grant the Environmental Clearance to the title project for collection of 75,000 m<sup>3</sup> for lease area of 7.5 ha subject to effective implementation of the following General Conditions and specific conditions:-

**General condition:**

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours' time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational

- training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
  20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
  21. Dispensary facilities for first-aid shall be provided at site.
  22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
  23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
  24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
  25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation and Urban Local Body.
  26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
  27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
  28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
  29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
  30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
  31. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
  32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
  33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P and UPPCB.
  34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
  35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
  36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created

- amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
  38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
  39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
  40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
  41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
  42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
  43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
  44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Integrated Regional Office, MoEF&CC, Gol, Lucknow by e-mail.
  45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
  46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
  47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
  48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

**Specific Conditions:**

1. District Mining Officer shall ensure that if mineable quantity mentioned in LOI is amended as per replenishment study report the project proponent shall seek amended/fresh EC.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and

permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhiniyam, 2023 and submit before the start of work.

4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
5. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
6. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 8,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
7. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepare a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 40 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
8. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
9. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
10. Directorate of Geology and Mining will ensure conduct of replenishment study from reputed institution for subsequent years in compliance of Hon'ble NGT orders. The quantity mentioned in Lol or quantity mentioned in replenishment study, whichever is less, would be maximum quantity which project proponent may extract. It will be ensured by District Administration and Geology and Mining Department.
11. NOC from Irrigation Department/ Concerning Authority regarding river bed mining to be obtained before start of mining activity.
12. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or District plantation committee, for planting at least (as per the project) plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provisions for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
13. The project proponent shall install solar light in their site office.
14. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
15. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
16. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.

17. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
18. The project proponent should explore the possibilities of rainwater harvesting.
19. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
20. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
21. As per the proposed plan, plantation with area specific plant species, number of plants to be planted and report of green belt development to be submitted to the concerning department
22. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted.
23. Submit the Hydrological study report of lease area that the quantity given in Lol will be mined without affecting the geo-hydrology of the River.
24. The Environmental clearance will be co-terminus with the mining lease period/mining plan whichever is less.
25. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
26. Environment management in according to environmental status and impact of the project.
27. During the school opening and closing time transportation of minerals will be restricted.
28. Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
29. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
30. Pakkamotorable haul road to be maintained by the project proponent.
31. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
32. Permission from the competent authority regarding evacuation route should be taken.
33. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
34. Provision for cylinder to workers should be made for cooking.
35. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
36. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meter.
37. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
38. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
39. Provision for two toilets and hand pumps should be made at mining site.
40. Drinking water for workers would be provided by tankers.
41. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
42. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
43. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.
44. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.

45. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
46. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
47. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
48. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
49. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
50. Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
51. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
52. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.
53. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
54. The mining work will be open-cast and manual/semi mechanized (subject to orders). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
55. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
56. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
57. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
58. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
59. The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.

60. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)].
61. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
62. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
63. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
64. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
65. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
66. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
67. Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
68. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
69. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P. and UPPCB.
70. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, CPCB, State PCB.
71. The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
72. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
73. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
74. Waste water from potable use be collected and reused for sprinkling.
75. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically

deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

**Copy, through email, for information and necessary action to –**

1. **Additional Chief Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector “H”, Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)**
4. **District Magistrate, Ambedkar Nagar.**
5. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)**
6. **Copy to Web Master for uploading on PARIVESH Portal.**
7. **Copy for Guard File.**

**(Ajay Kumar Sharma)**  
**Member Secretary, SEIAA**

**Signature Not Verified**

Digitally signed by: Ajay Kumar Sharma  
Designation: Member Secretary  
Date and Time: 11/20/2023 6:05:43 PM



## Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

197425/UPPCB/Faizabad(UPPCBRO)/CTO/both/AMBEDKAR  
NAGAR/2023

Date: 01/01/2024

To,

M/s

Ms JAISAWAL RICE DAL AND OIL MILL

Gata no.- 01 Mi, Village- Isauri Nasirpur, Tehsil- Alapur, District-  
Ambedkar Nagar, Uttar Pradesh, AMBEDKAR NAGAR, 224181

Application Id-  
23680861

**Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981**

CCA is hereby granted to Ms JAISAWAL RICE DAL AND OIL MILL located at Gata no.- 01 Mi, Village- Isauri Nasirpur, Tehsil- Alapur, District- Ambedkar Nagar, Uttar Pradesh, AMBEDKAR NAGAR, 224181. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA Ms JAISAWAL RICE DAL AND OIL MILL granted for the period from 30/11/2023 to 31/12/2025 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Mineable Reserve	75000	Cubic Meters/Year

**2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	01 KLD	Septic Tank	No Trade Effluent is allowed to Discharge

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

### Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be

stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	As per E(P)A Rules, 1986
2	BOD (mg/L)	As per E(P)A Rules, 1986
3	TSS (mg/L)	As per E(P)A Rules, 1986
4	Fecal Coliform (MPN/100ml)	As per E(P)A Rules, 1986

### 3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

#### Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust Emission During Manual Mining Transportation and Loading/unloading of Movable Reserve		1	Particulate Matter	As per E(P)A Rules, 1986

#### Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As per E(P)A Rules, 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area	Commercial Area	Residential Area	Silence Zone

	Day Time	Night Time						
	75	70	65	55	55	45	50	40

#### 4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

#### General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

**Specific Conditions:-**

1. This consent is valid for production capacity Riverbed Ordinary Sand Mining at Gata No.- 01 Mi, Leased Area 7.5 Ha (Production-Riverbed Ordinary Sand – 75,000 Cubic Meter/Annum, Village- Village- Isauri Nasirpur, Tehsil- Alapur, District- Ambedkar Nagar, Uttar Pradesh by M/s Jaisawal Rice Dal and Oil Mill.
2. The Project Proponent shall arrange the facilities to treat the domestic effluent either by septic tank or provide any mobile toilet facility. In no case proponent is allowed to discharge ant trade effluent from the lease area.
3. The Project Proponent shall install water sprinkling at different dust emission sources like mining area, by transportation and loading/unloading of sand.
4. The validity of this CTO is upto 31.12.2025 or valid with the validity of current mine plan or current lease period whichever is earlier. After this period this CTO will become null and void.
5. The all conditions mentioned in the environmental clearance issued by SEIAA vide. EC23B001UP151642 dated 20.11.2023 shall prevail.
6. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
7. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
8. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
9. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
10. Unit shall submit ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
11. All trucks, tractors used in transportation of sand/morrum shall be covered by canvas sheet to prevent dust emission.
12. Water will be sprayed after loading activity (if sand/morrum collected could be dry condition)
13. The dust suppression measures like water spraying will be done on the haul roads and working areas.
14. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.

- 15. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
- 16. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
- 17. Consent fees if revised, shall be payable by industry from the date of its applicability.
- 18. Industry shall comply with the relevant provisions of Environmental Laws.
- 19. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTO and attract action under the provisions of Law.
- 20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

**RAM**  
**KARAN**  
Chief Environmental Officer, Circle-6

Digitally signed  
by RAM KARAN  
Date: 2024.01.02  
16:02:11 +05'30'

Copy to:

Regional Officer, U.P. Pollution Control Board, Ayodhya for information and necessary action.

**Chief Environmental Officer, Circle-6**

**RAM**  
**KARAN**

Digitally signed  
by RAM KARAN  
Date: 2024.01.02  
16:02:35 +05'30'



## मिशन LIFE - पर्यावरण के लिए जीवन शैली (Lifestyle For Environment) जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

## State Level Environment Impact Assessment Authority, Uttar Pradesh

## Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010  
Phone : 91-522-2300 541, Fax : 91-522-2300 543  
E-mail : doeuplko@yahoo.com  
Website : www.seiaaup.in

To,

Shri Ashish Kumar Jaiswal,  
S/o Late Vashisht Jaiswal,  
Village- Rudhauli P.S.- Rudhauli,  
Tehsil- Basti, District- Basti, U.P.

Ref. No.....392...../Parya/SEAC/4319/2017

Date: 26 October, 2018

**Sub: Environmental Clearance for riverbed Sand Mining Project from Ghaghra/Saryu River at Gata No. 1 Mi, Village – Manjha Faridpur Tappa Haweli, Tehsil - Allapur, District Ambedkar Nagar , U.P., (Leased Area - 10.5 Ha.).**

Dear Sir,

Please refer to your application/letter dated 24-05-2018, 29-05-2018, 04-06-2018, 21-07-2018 & 27-08-2018 addressed to the Secretary, SEAC, Directorate of Environment, U.P., Lucknow on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 13-09-2018.

A presentation was made by the project proponent along with their consultant M/s ENV DAS (I) Pvt. Ltd., Lucknow. The proponent, through the documents submitted and the presentation made, informed the committee that :-

- 1- The environmental clearance is sought for riverbed Sand Mining Project from Ghaghra/Saryu River at Gata No. 1 Mi, Village – Manjha Faridpur Tappa Haweli, Tehsil - Allapur, District Ambedkar Nagar , U.P., (Leased Area - 10.5 Ha.).
- 2- Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/75016/2018		
2. File No. allotted by SEIAA, UP	4319		
3. Name of Proponent	Shri Ashish Kumar Jaiswal Proprietor- Shri Ashish Kumar Jaiswal		
4. Full correspondence address of proponent and mobile no.	Shri Ashish Kumar Jaiswal Proprietor- Shri Ashish Kumar Jaiswal S/o Late Vashisht Jaiswal R/o Village - Rudhauli, P.S. - Rudhauli, Tehsil- Basti, District - Basti, Uttar Pradesh		
5. Name of Project	Sand/Morrum Mining		
6. Project location (Plot/Khasra/Gata No.)	Gata No. 1Mi		
7. Name of River	Ghaghara		
8. Name of Village	Majha Faridpur Tappa Haveli		
9. Tehsil	Allapur		
10. District	Ambedkar Nagar		
11. Name of Minor Mineral	Sand/Morrum		
12. Sanctioned Lease Area (in ha)	10.5 ha		
13. Mineable Area (in ha)	10.5 ha		
14. Zero level mRL	54 mRL		
15. Max. & Min mrl within lease area	63 mRL and 58 mRL		
16. Pillar Coordinates (Verified by DMO)	Sanctioned Area		
	Points	Latitude	Longitude
	A	26°25'16.00"N	83° 3'13.01"E
	B	26°25'22.20"N	83° 3'21.46"E
	C	26°25'33.23"N	83° 3'8.76"E
	D	26°25'24.24"N	83° 3'4.02"E



E.C. for riverbed Sand Mining Project from Ghaghra/Saryu River at Gata No. 1 Mi, Village – Manjha Faridpur Tappa Haweli, Tehsil- Allapur, District Ambedkar Nagar , U.P., (Leased Area - 10.5 Ha.).

17. Total Geological Reserves	4,20,000 m <sup>3</sup>	
18. Total Mineable Reserves in LOI	1,57,500 m <sup>3</sup> /year	
19. Total Proposed Production	1,57,500 m <sup>3</sup> /annum (7,87,500 m <sup>3</sup> in 05 years)	
20. Proposed Production/year	157,500 m <sup>3</sup>	
21. Sanctioned Period of Mine lease	5 years	
22. Production of mine/day	572 m <sup>3</sup> /day	
23. Method of Mining	Opencast Semi mechanized	
24. No. of working days	275 days	
25. Working hours/day	12 hours	
26. No. Of workers	Approximately 52 labours	
27. No. Of vehicles movement/day	63 units	
28. Type of Land	Non – Agricultural, Government Waste Land (Revenue land)	
29. Ultimate Depth of Mining	3 m	
30. Nearest metalled road from site	MDR (Khajni- Sikriganj Rajesultanpur)- 3.5 km*(E)	
31. Water Requirement	PURPOSE	REQUIREMENT (KLD)
	Drinking	0.52
	Suppression of dust	6.0
	Plantation	0.03
	Others (if any)	-
Total	6.55 KLD	
32. Name of QCI Accredited Consultant with QCI No and period of validity.	ENV Development Assistance Systems (I) Pvt. Ltd. NABET/EIA/1720/RA 0078 and Valid till 02/04/2020.	
33. Any litigation pending against the project or land in any court	None	
34. Details of 500 m Cluster Map & certificate verified by Mining Officer	Cluster certificate issued by DMO Ambedkar Nagar Letter No.133 / खनन-अनुभाग / क्लस्टर प्रमाण पत्र / 18-19 dated 04/05/2018	
35. Details of Lease Area in approved DSR	Page No 48; Table No.20	
36. Proposed CER cost	5% of total project cost i.e. Rs.6,95,000/-	
37. Proposed EMP cost/ Total Project Cost	Rs 24,29,535/- & 1,39,15,000/-	
38. Length and Width of Haul Road	500 m Length and 6 m width	
39. No. of Trees to be Planted	53	

- 3- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- 4- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
- 5- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- 6- There is no litigation pending in any court regarding this project.
- 7- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee (meeting held on 13-09-2018) on the above said project, the State Level Environment Impact Assessment Authority (meetings held on dated 10-10-2018) has decided to grant the Environmental Clearance to the title project for collection of 1,57,500 m<sup>3</sup>/year is proposed from mining lease area 10.5 Ha subject to effective implementation of the following General Conditions and specific conditions:

**General Conditions:-**

1. This environmental clearance is subject to-allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.



3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
21. Dispensary facilities for first-aid shall be provided at site.
22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions, the District Mining Officer will report to SEIAA.
24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the



E.C. for riverbed Sand Mining Project from Ghaghra/Saryu River at Gata No. 1 MI, Village – Manjha Faridpur Tappa Haweli, Tehsil - Allapur, District Ambedkar Nagar , U.P., (Leased Area - 10.5 Ha.)

- SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, ZilaParisad/ Municipal Corporation and Urban Local Body.
  26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
  27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
  28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
  29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
  30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
  31. Corporate Environmental Responsibility (CER) shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate / Chief Development officers.
  32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
  33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Lucknow, SEIAA, U.P and UPPCB.
  34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
  35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
  36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards, the safety notified zone should be left so that the habitat/nesting area is undisturbed.
  37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
  38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
  39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
  40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
  41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
  42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health



- surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
  44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Lucknow by e-mail.
  45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
  46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
  47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
  48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

**Specific Conditions:**

- 1- Pakka motorable haul road to be maintained by the project proponent.
- 2- Provision for environmental management cell to be provided.
- 3- A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- 4- Permission from the competent authority regarding evacuation route should be taken.
- 5- Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
- 6- Site Pit photographs should be submitted with date, time and point-coordinate within 15 days.
- 7- One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
- 8- Provision for cylinder to workers should be made for cooking.
- 9- The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
- 10- Provide suitable mask to the workers.
- 11- Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road.
- 12- Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
- 13- The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer shall review midterm conditions of Environmental Clearance.
- 14- Provision for two toilets and hand pumps should be made at mining site.
- 15- Drinking water for workers would be provided by tankers.
- 16- Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
- 17- A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
- 18- Total Project Cost has been submitted as Rs. 1,39,15,000/-. Corporate Environmental Responsibility (CER) plan with minimum Rs. 6,95,000/- shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate / Chief Development officers, Ambedkar Nagar, U.P.



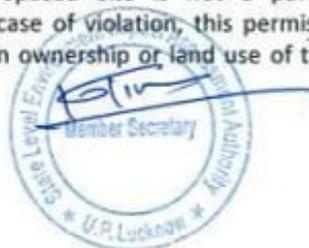
E.C. for riverbed Sand Mining Project from Ghaghra/Saryu River at Gata No. 1 MI, Village – Manjha Faridpur Tappa Haweli, Tehsil - Allapur, District Ambedkar Nagar, U.P., (Leased Area - 10.5 Ha.).

- 19- Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
- 20- Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
- 21- The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
- 22- Width of the haul road shall be more than 6 meter.
- 23- Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
- 24- The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
- 25- If in future during the progressive mining this lease area becomes part of cluster i.e. area equal to or more than 25 ha., limited to B-1 category, then additional conditions based on the EIA conducted by the concerned lease holders shall be imposed and joint EMP shall be implemented. The lease holder shall mandatorily follow all the imposed conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per the law shall be initiated against the authority issuing the cluster certificate.
- 26- The Environmental clearance will be co-terminus with the mining lease period.
- 27- Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
- 28- To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
- 29- Geo coordinates should be verified by Director, DGM/District Magistrate/Regional Mining Officer/NHAI and should be submitted to SEIAA/SEAC, Secretariat as earliest.
- 30- In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 25ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 25ha, the E.C issued will stand revoked.
- 31- The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
- 32- The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
- 33- It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width whichever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
- 34- The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
- 35- The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
- 36- The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
- 37- The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.



- 38- The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)).
- 39- Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
- 40- It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
- 41- The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
- 42- Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
- 43- Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
- 44- Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
- 45- Solid waste material viz., gutkhapouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
- 46- Green area/belt to be developed along haulage road in consultation of Gram Sabha/Panchyat.
- 47- Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
- 48- Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Regional office of MoEF, SEIAA, U.P. and UPPCB.
- 49- A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion / representation has been received while processing the proposal. The clearance letter shall also be put on the website of the company.
- 50- State Pollution Control Board shall display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/Tehsildar's Office for 30 days.
- 51- The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Regional Office of the Ministry located in Lucknow, CPCB, State PCB.
- 52- The MoEF/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- 53- Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- 54- Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
- 55- Waste water from potable use be collected and reused for sprinkling.
- 56- During the school opening and closing time vehicle movement will be restricted.
- 57- A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.



E.C. for riverbed Sand Mining Project from Ghaghra/Saryu River at Gata No. 1 Mi, Village – Manjha Faridpur Tappa Haweli, Tehsil - Allapur, District Ambedkar Nagar, U.P., (Leased Area - 10.5 Ha.).

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.



(Ashish Tiwari)  
Member Secretary, SEIAA

**Ref. No...../Parya/SEAC/4319/2018 Dated: As above**

**Copy for information and necessary action to:**

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Ambedkar Nagar, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)  
Member Secretary, SEIAA

## (खनन अनुभाग)

पत्रांक-340/खनन अनुभाग/टास्क-फोर्स/23,

दिनांक-11 दिसम्बर, 2023

## आदेश

प्रमुख सचिव, उत्तर प्रदेश शासन, भूतत्व एवं खनिकर्म अनुभाग, लखनऊ के पत्र संख्या 86-01099/136/2019 दिनांक 29-11-2023 के द्वारा अवैध खनन एवं परिवहन पर प्रभावी नियंत्रण लगाये जाने हेतु जिलाधिकारी की अध्यक्षता में 08 सदस्यीय जनपद स्तरीय कार्यबल (Task force) का गठन किये जाने के निर्देश दिये गये हैं, जिसके क्रम में जनपद स्तरीय कार्यबल (Task force) का गठन निम्नवत् किया जाता है-

क्र0	अधिकारी का नाम व पद नाम	कार्य क्षेत्र	अध्यक्ष/सदस्य
01	जिलाधिकारी, अम्बेडकरनगर।	सम्पूर्ण जनपद	अध्यक्ष
02	पुलिस अधीक्षक, अम्बेडकरनगर।	सम्पूर्ण जनपद	सदस्य
03	अपर जिलाधिकारी (वित्त एवं राजस्व)/प्र0अ0 खनिज अम्बेडकरनगर।	सम्पूर्ण जनपद	सदस्य
04	प्रभागीय वनाधिकारी अम्बेडकरनगर।	सम्पूर्ण जनपद	सदस्य
05	उपजिलाधिकारी (अकबरपुर/टाण्डा/जलालपुर/आलापुर/भीटी)	क्षेत्रान्तर्गत	सदस्य
06	क्षेत्राधिकारी पुलिस (अकबरपुर/टाण्डा/जलालपुर/आलापुर/भीटी)	क्षेत्रान्तर्गत	सदस्य
07	सहा0सम्भागीय परिवहन अधिकारी अम्बेडकरनगर।	सम्पूर्ण जनपद	सदस्य
08	सहा0 भूवैज्ञानिक/खनन अधिकारी/खनन निरीक्षक, अम्बेडकरनगर।	सम्पूर्ण जनपद	सदस्य/सचिव

उपरोक्त निर्देशों के क्रम में उपरोक्तानुसार गठित 08 सदस्यीय कार्यबल जनपद में अवैध खनन व परिवहन पर प्रभावी अंकुश लगाने हेतु प्रत्येक माह 02 औचक निरीक्षण के साथ-साथ नियमित रूप से प्रवर्तन कार्य किया जाय। कार्यबल द्वारा प्रत्येक सप्ताह अवैध खनन/परिवहन की सघन चेकिंग की जाये तथा उक्त सूचना निदेशक, भूतत्व एवं खनिकर्म, उ०प्र०, लखनऊ को प्रत्येक माह की 05 तारीख तक नियमित रूप से ई-मेल cmo-1kp62@gmail.com पर उपलब्ध करायी जाए। सदस्य सचिव, जो खान अधिकारी है, की व्यक्तिगत जिम्मेदारी होगी कि वह समिति के अध्यक्ष/सभी सदस्यों से सम्पर्क कर प्रवर्तन कार्य की तिथियाँ नियत कराये एवं तदोपरान्त प्रवर्तन कार्य सुनिश्चित किया जाये। प्रवर्तन कार्य की वांछित आख्या उच्च स्तर पर नियमित रूप से भिजवाना सुनिश्चित किया जाये।

जनपद में खनिजों में अवैध खनन/परिवहन एवं ओवरलोडिंग की प्रवृत्ति को नियंत्रित किये जाने हेतु गठित टास्क फोर्स द्वारा समेकित रूप से निम्नवत् कार्यवाही की जायेगी।

- (क) अन्य राज्यों से उत्तर प्रदेश के अन्तर्राज्यीय परिवहन प्रपत्र (ISTP) की जाँच। जाँच के दौरान बैध अभिवहन प्रपत्र आई०एस०टी०पी० नहीं पाये जाने अथवा अभिवहन प्रपत्र/आई०एस०टी०पी० में अंकित मात्रा से अधिक मात्रा के परिवहन पाये जाने पर वैधानिक कार्यवाही की जाये।
- (ख) उत्तर प्रदेश के खदानो/भण्डारण स्थल से खनिज का परिवहन करने वाले वाहनों में ई-एम०एम०-11/ई-प्रपत्र सी की जाँच/जाँच के दौरान वैध ई-एम०एम०-11/ई प्रपत्र सी नहीं पाये जाने अथवा ई-एम०एम०-11/ई-प्रपत्र सी में अंकित मात्रा से अधिक मात्रा के परिवहन पाये जाने पर वैधानिक कार्यवाही की जाये।

तदनुसार सभी सम्बन्धित द्वारा अनुपालन सुनिश्चित किया जाये।

11/12/2023

( अविनाश सिंह )

जिलाधिकारी  
अम्बेडकरनगर।

पत्र संख्या व दिनांक उपरोक्त

प्रतिलिपि:- 01-निदेशक, भूतत्व एवं खनिकर्म, निदेशालय उ०प्र०खनिज भवन लखनऊ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

02-उपरोक्त समस्त अधिकारी/सदस्यगणों को अनुपालनार्थ।

11/12/2023

जिलाधिकारी  
अम्बेडकरनगर।

**कार्यालय जिलाधिकारी, अम्बेडकरनगर ।****(खनन अनुभाग)**

पत्रांक- 55 / खनन अनु0/अवैध खनन/कार्यबल-गठन/निर्देश/17-18,

दिनांक- 23 मार्च, 2018

**आदेश**

अपर मुख्य सचिव, भूतत्व एवं खनिकर्म अनुभाग, उ0प्र0शासन, लखनऊ के पत्र संख्या संख्या-616/86-2018-371/2005, दिनांक 20 मार्च, 2018 का अवलोकन करने का कष्ट करें, जिसके द्वारा अवैध खनन एवं परिवहन रोकने हेतु शासनादेश संख्या- 7130/86-2011-371/2011, दिनांक 01 नवम्बर, 2011 द्वारा जिलाधिकारी की अध्यक्षता में 06 सदस्यीय जनपद स्तरीय कार्यबल (Task Force) का गठन किये जाने के दिये गये निर्देश के अनुक्रम में इस कार्यालय के आदेश पत्रांक 1398/खनिज अनुभाग/अवैध खनन/परिवहन रोकने-निर्देश/2017 दिनांक 22.04.2017 द्वारा जनपद स्तरीय कार्यबल का गठन किया था।

शासनादेश दिनांक 20.03.2018 में दिये गये निर्देश के क्रम में अवैध खनन एवं परिवहन पर प्रभावी नियंत्रण लगाये जाने हेतु जिलाधिकारी की अध्यक्षता में पूर्व में गठित जनपद स्तरीय कार्यबल में पुलिस क्षेत्राधिकारी को भी सदस्य के रूप में शामिल करते हुए 07 सदस्यीय जनपद स्तरीय कार्यबल (Task Force) का निम्नवत् गठन किया जाता है :-

1.	जिलाधिकारी, अम्बेडकरनगर	अध्यक्ष
2.	पुलिस अधीक्षक, अम्बेडकरनगर	सदस्य
3.	प्रभागीय वनाधिकारी, अम्बेडकरनगर	सदस्य
4.	सम्बन्धित उप जिलाधिकारी, अम्बेडकरनगर	सदस्य
5.	सम्बन्धित क्षेत्राधिकारी (पुलिस), अम्बेडकरनगर	सदस्य
6.	सहायक सम्भागीय परिवहन अधिकारी, अम्बेडकरनगर	सदस्य
7.	खान अधिकारी/निरीक्षक, अम्बेडकरनगर	सदस्य/सचिव

उपरोक्त शासनादेश दिनांक 20.03.2018 में दिये गये दिशा-निर्देशों के अनुक्रम में उपरोक्तानुसार गठित कार्यबल द्वारा अवैध खनन व परिवहन पर प्रभावी अंकुश लगाने हेतु प्रत्येक माह में किये गये कम से कम दो औचक निरीक्षण की रिपोर्ट तथा प्रवर्तन कार्य के दौरान अवैध खनन के सम्बन्ध में प्रभावी कार्यवाही तथा प्रवर्तन कार्य के दौरान अवैध खनन व परिवहन हेतु उत्तदायी पाये गये अधिकारियों/कर्मचारियों व कार्य से सम्बन्धित व्यक्तियों के विरुद्ध संगत प्रभावी नियमों के अधीन कृत कार्यवाही तथा दण्ड स्वरूप वसूली गयी धनराशि का विवरण माह के प्रथम सप्ताह तक निदेशक, भूतत्व एवं खनिकर्म विभाग उ0प्र0 लखनऊ के ई-मेल पर नियमित रूप से उपलब्ध कराया जाना है। निर्देशों के अनुपालन में किसी भी प्रकार की शिथिलता पाये जाने पर उसके लिए समिति के सदस्यगण उत्तरदायी होंगे।

अतः उपरोक्त शासनादेशों में दिये गये दिशा-निर्देशों के अनुक्रम में जनपद स्तरीय गठित के कार्यबल (Task Force) सदस्यों को निर्देशित किया जाता है, कि उपरोक्तानुसार कार्यवाही/अनुपालन कड़ाई से सुनिश्चित करें, अन्यथा कि स्थिति में उत्तरदायित्व निर्धारित करते हुए कार्यवाही अमल में लाई जायेगी।

(अखिलेश सिंह)  
जिलाधिकारी,  
अम्बेडकरनगर।

**संख्या व दिनांक उपरोक्तानुसार।****प्रतिलिपि :-** निम्नलिखित को आवश्यक कार्यवाही एवं अनुपालनार्थ।

1. पुलिस अधीक्षक, अम्बेडकरनगर।
2. प्रभागीय वनाधिकारी, अम्बेडकरनगर।
3. उप जिला मजिस्ट्रेट अकबरपुर/टाण्डा/जलालपुर/आलापुर/भीटी।
4. क्षेत्राधिकारी (पुलिस) अकबरपुर/टाण्डा/जलालपुर/आलापुर/भीटी।
5. सहायक सम्भागीय परिवहन अधिकारी, अम्बेडकरनगर।
6. खान निरीक्षक, अम्बेडकरनगर।

(अखिलेश सिंह)  
जिलाधिकारी,  
अम्बेडकरनगर।

## अवैध खनन / परिवहन के मामलों में किये गये प्रवर्तन कार्य

(नोजल विभाग -भूतत्व एवं खनिकर्म)

प्रगति माह-जनवरी, 2024

वर्ष-2023-2024

(इकाई-संख्या / धनराशि लाख में)

क्र0 सं0	जनपद	अवैध खनन के प्रकरणों की संख्या		अवैध परिवहन के प्रकरणों की संख्या		जमा शास्ति / क्षतिपूर्ति धनराशि (रु0)		दर्ज एफ0आई0आर0 की संख्या		दर्ज परिवार की संख्या	
		वर्ष 2022-23	वर्ष 2023-24 (माह तक)	वर्ष 2022-23	वर्ष 2023-24 (माह तक)	वर्ष 2022-23	वर्ष 2023-24 (माह तक)	वर्ष 2022-23	वर्ष 2023-24 (माह तक)	वर्ष 2022-23	वर्ष 2023-24 (माह तक)
1	2	3	4	5	6	7	8	9	10	11	12
1	अम्बेडकर नगर	0	1	213	186	60.98	55.56	0	1	0	1

  
 जिला खनन अधिकारी  
 अम्बेडकरनगर।